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Title: Further discussion on the Statutory Resolution regarding disapproval of National Food Security Ordinance, 2013 (No. 7 of 2013) and National Food Security Bill, 2013.

MR. DEPUTY-SPEAKER: Mr. Minister.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): The Bill seeks to address the issue of food security in a life cycle approach – separate entitlements for pregnant women and children, from six months of age and up to 14 years, besides entitlements to a much larger population to receive subsidized food grains under Targeted Public Distribution System. ...(*Interruptions*)

This Bill seeks to give coverage to 75 per cent and 50 per cent of rural and urban population respectively under TPDS as a single category, with uniform entitlement of 5 kg per person per month. ...(*Interruptions*) The categorisation of the covered household into priority and general category, as in the original Bill, has been done away with as recommended by the Standing Committee. ...(*Interruptions*) This would avoid the problem associated with categorization of beneficiaries. ...(*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3.00 p.m.

14.11 hrs

*The Lok Sabha then adjourned
till Fifteen of the Clock.*
